

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No. 234/MP/2022**

Subject : Petition under Sections 79(1)(b) and 79(1)(f) of the Electricity Act, 2003 read with the Pilot Power Supply (PPSA) dated 27.10.2018 executed between the Petitioner and the Respondent No.1/TANGEDCO for supply of 550 MW of power from the power plant of Respondent No.2/IL&FS Tamil Nadu Power Company Limited, seeking (i) payment of the outstanding amount on account of monthly supply bills along with late payment surcharge; (ii) quashing of the termination notice dated 29.3.2022 and (iii) payment of interest on Debt and O&M expenses as determined by this Commission.

Date of Hearing : **19.1.2023**

Coram : Shri I. S. Jha, Member  
Shri Arun Goyal, Member  
Shri P. K. Singh, Member

Petitioner : PTC India Limited (PTCIL)

Respondents : Tamil Nadu Generation and Distribution Corp. Ltd.  
(TANGEDCO) and Anr.

Parties Present : Shri Ravi Kishore, Advocate, PTCIL  
Shri Keshav Singh, Advocate, PTCIL  
Shri Dhruv Tripathi, PTCIL  
Ms. Anusha Nagarajan, Advocate, TANGEDCO  
Ms. Aakanksha Bhola, Advocate, TANGEDCO  
Shri Hemant Singh, Advocate, ITPCL  
Ms. Ankita Bafna, Advocate, ITPCL  
Ms. Sindhuja Rastogi, Advocate, ITPCL

**Record of Proceedings**

Case was called out for virtual hearing.

2. During the course of hearing, learned counsels for the Petitioner and Respondents made detailed oral submissions in the matter and reiterated the submissions made in the pleadings.

3. Learned counsel for the ILFS sought time to file reply to the Petition.

4. The Respondents are permitted to file their reply/written submissions within three weeks with copy to the Petitioner who may file its rejoinder/written submissions within three weeks thereafter.



5. Subject to the above, the Commission reserved order in the matter.

**By order of the Commission**

**Sd/-  
(T.D. Pant)  
Joint Chief (Law)**